

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr. Revision No. 554 of 2003**

Kunj Bihari Gupta son of late Gulab Chandra Sahu, resident of  
village and P.S. Lakhanpur, District-Surguja Chhattisgarh

... .. Petitioner

Versus

The State of Jharkhand

... .. Opp. Party

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**CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY**

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For the Petitioner : Mr. Vishal Kumar Tiwari, Advocate

For the Opp. Party :

Through Video Conferencing

**4/07.09.2021**

1. Learned counsel appearing on behalf of the petitioner Mr. Vishal Kumar Tiwari submits that this case is an old one and he is not in contact with the petitioner. He submits that notice may be issued to the petitioner so that it may be known about his present status.
2. Office is directed to issue notice to the petitioner under Registered cover with A/D as well as by speed post along with a copy of this order so that he may take steps for the purposes of argument and disposal of the case.
3. Office is directed to track the speed post-delivery and put it on record and also prepare appropriate office note in that regard.
4. The matter is adjourned and is directed to be posted on 08.10.2021 under the heading for 'Orders'.

**(Anubha Rawat Choudhary, J.)**

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